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Foreign Exchange Regulation (Amendment) Rules, 1967, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947 [Placed in Library. *See* No. LT-1574/67.].

THE INDIAN ELECTRICITY (AMENDMENT) RULES, 1967

सिंचाई तथा विद्युत् मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : श्रीमन्, में डा० के० एल० राव की ओर से भारतीय विद्युत् अधिनियम, 1910 की धारा 38 की उपधारा (3) के अधीन, भारतीय विद्युत् (संशोधन) नियम, 1967 को प्रकाशित फरने वाली सिंचाई तथा विद्युत् मंत्रालय (केन्द्रीय विद्युत् बोर्ड) की अधिभूचना जी० एस० आर० नं० 1254, दिनांक 8 अगस्त, 1967 की एक प्रति सभा पटल पर रखता हूं। [Placed in Library. See No. LT-1571/ 67.]

ANNOUNCEMENT *RE.* ADMISSION OF MOTION ABOUT THE DISMISSAL OF THE UNITED FRONT MINISTRY IN WEST BENGAL

MR. CHAIRMAN : In view of the representations made here this morning I am admitting a motion regarding West Bengal in the name of Shri Bhupesh Gupta and ten other hon. Members for immediate discussion along with the discussion on the Resolution about Haryana. I am allowing this as a very special case and this will not be a precedent.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, ऐसानहीं है। हरियान। अलग है, बंगाल अलग है, दोनों अलग-अलग हैं।

MR. CHAIRMAN : The procedure will be that the Home Minister will first move the Resolution regarding Haryana and then Mr. Gupta will move his motion. Thereafter Members will speak on both the Resolution and the motion. Today and tomorrow I am giving for the discussion.

SHRI BHUPESH GUPTA (West Bengal) : Sir, here one difficulty arises. I would like to know if the Home Minister has received any communica-

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tions from the Governor of West Bengal on this subject, because we find that apart from other considerations the Central Government has also come into the scene, in the sense that the army has been deployed. They are there in the districts. Anyway, that is what we find from the newspapers. Therefore, it is necessary for the sake of the discussion to have the communications that they have received and they should be receiving, from their agents, their political agents, whatever they are, the Governor of West Bengal. That also should be made available to Members of the House. In one case the Governor has submitted a funny Whatever it is, it is a statement, v/e find. statement.

MR. CHAIRMAN : Today the House will meet again at 2.30 P.M. and I want the House to sit up to 6 P.M. The discussion will go on tomorrow also and at 4.30 P.M. the reply will be made.

SHRI BHUPESH GUPTA : What about the suggestion that I have made?

You see the West Bengal Governor has made a statement and...

MR. CHAIRMAN : You have conveyed your wish.

SHRI BHUPESH GUPTA : And now it is for the Prime Minister who has come now, to say, the lady who topples Government after Government in this country, whether as Congress President or as Prime Minister of the country.

MR. CHAIRMAN : It has nothing to do with this. I have stated the position.

SHRI BHUPESH GUPTA : What you have stated I have understood. But you should consider my suggestion. In one case we have the statement of the Governor of Haryana, however funny a statement it may be. In the other case the Governor is making public statements of a political nature and the link between the Governor and the Centre is very clear. The army has been deployed there. Therefore, it stands to reason that the Central Government should make it known to Parliament all the communications relevant to this issue, which they have received from that Governor who is acting as a tiny dictator at the behest of the Centre.